

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-104

CP No.-99/241-242/ND/2022

New RA/17/2024

IN THE MATTER OF:

Pramod Kumar Jaiswal

.....Applicant

Vs.

Aleph Accreditation and Testing Centre Pvt. Ltd.

.....Respondent

SECTION

U/s 241-242

Order delivered on 10.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Dhruvajit Saikia, Mr. Krishna Rahoda, Advs.

For the Respondent :

ORDER

New RA/17/2024:-

This is an application filed under Rule 11 of the NCLT Rules, seeking restoration of Company Petition No. 99/241-242/ND/2022, (which was filed under Section 241-242 of the Companies Act) and which was dismissed as withdrawn vide order dated 14.09.2022. On perusal of the order it clearly emerges that no liberty was granted for restoration of the petition. At this stage, Ld. Counsel on behalf of the Applicant sought liberty to withdraw the present application. Liberty is granted to the Applicant to withdraw the present application i.e. New RA/17/2024 and the same is **dismissed as withdrawn**.

**Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)**

**Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)**